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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 117/2017

SANDISK CORPORATION ..... Plaintiff

Through: Mr. Utkarsh Joshi Advocate

versus

J K ELECTRONICS & ORS ..... Defendant

Through: Ms. Monika Talwar Advocate for D-2

& 3

**CORAM:** 

SH. PANKAJ GUPTA (DHJS), JOINT REGISTRAR

(JUDICIAL)

ORDER 25.08.2017

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As per record, the right of defendant no.1 to file the written statement has already been closed.

Learned counsel for defendants 2 and 3 has paid the part cost of Rs.5,000/- in cash to learned counsel for the plaintiff today in the court who duly acknowledges the same. Learned counsel for defendants 2 and 3 undertakes to deposit the cost with the 'Army Welfare Fund Battle Causalities' within 3 days from today. Heard. Request allowed. Accordingly, she is directed to deposit the receipt towards deposit of cost immediately.

As requested, the plaintiff is granted two weeks time from





today to file the replication to the written statement of defendants 2 and 3.

The parties are directed to allow inspection of original documents to each other within two weeks from today to be followed by admission / denial affidavits in terms of *The Commercial Courts*, *Commercial Division and Commercial Appellate Division of High Courts Act*, *2015* within the next two weeks.

Relist for completion of pleadings and for admission/denial of documents on 13.11.2017.

SH. PANKAJ GUPTA (DHJS) JOINT REGISTRAR (JUDICIAL)

**AUGUST 25, 2017** hk